

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.84/94 in OA No.2284/90

NEW DELHI THE 16TH DAY OF MAY, 1994.
MR. JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
MR. B.K.SINGH, MEMBER(A)

Shri Chander Bhan
R/o Village Paprawat
Najafgarh
Delhi

...

Applicant

vs.

Commissioner of Police
and others

...

Respondents

ORDER (IN CIRCULATION)

JUSTICE S.K.DHAON:

This is an application seeking the review of our judgement dated 2.2.1994.

2. The applicant was compulsorily retired from service after he had put in 30 years of qualifying service. Our judgement indicates that we had perused the original record as produced by the counsel for the respondents. We satisfied ourselves that the order of compulsory retirement had been passed with due application of mind by a high powered committee.

3. The OA was called in the revised list. The applicant was present in person. He was asked to make his submissions. The only reason given in the review application is that since the learned counsel was busy in the High Court, we should have awaited his arrival from there.

4. We have seen the contents of this application. We are satisfied that we committed no error apparent on the face of the record. We, therefore, reject this application summarily.

(B.K.SINGH)
MEMBER(A)

S.K.DHAON
VICE-CHAIRMAN(J)

SNS